

42

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.743/2011 in O.A.No.1005/2004

Friday, this the 21<sup>st</sup> day of October 2011

**Hon'ble Mr. M.L. Chauhan, Member (J)  
Hon'ble Mrs. Manjulika Gautam, Member (A)**

1. Shri L R Meena s/o late Shri G L Meena  
r/o A-4/18, Jeevan Jyoti Apartments  
Pitampura, New Delhi
2. Shri Telesphere Kujur s/o Shri J Kujur  
R/o BD-913, Sarojini Nagar,  
New Delhi

..Applicants

(By Advocate: Mr. K K Mishra for Dr. M P Raju)

Versus

1. Shri Sunil Mitra  
Secretary, Revenue, Ministry of Finance  
Department of Revenue,  
North Block, New Delhi-1
2. Shri G S Narang  
Chief Commissioner  
Central Excise, Delhi Commissionerate  
C R Building, I P Estate  
New Delhi-2
3. Dr. Anoop K. Srivastava  
Commissioner of Central Excise  
Delhi-I, CR Building  
I P Estate, New Delhi-2

..Respondents

(By Advocate: Ms. Sangita Rai for Mr. R V Sinha)

**ORDER (Oral)**

**Mr. M L Chauhan:**

Learned proxy counsel for respondents has brought to our notice the compliance affidavit dated October 2011 thereby enclosing the order No.118/2011 dated 19.10.2011 and order dated 11.10.2011, whereby the benefit has been extended to the applicants from retrospective date.

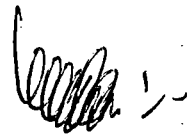




2. In view of what has been stated above, the present CP does not survive, which is accordingly disposed of. In case the applicants are still aggrieved by the aforesaid orders passed by the respondents, it will be open for them to file substantive OA, thereby challenging the validity of the said orders. Notices issued to the respondents are discharged. No costs.



**( Mrs. Manjulika Gautam )**  
**Member (A)**



**( M L Chauhan )**  
**Member (J)**

/sunil/